

(2010) 12 MAD CK 0058

In the Madras High Court

Case No : Writ Petition No. 28565 of 2010

T.V. Sivanandam Secretary, Kalvi Ulagam Sivanandam
Elementary School

APPELLANT

Vs

The District Elementary Educational Officer and The
Additional Assistant Elementary Educational Officer

RESPONDENT

Date of Decision : 16-12-2010

Acts Referred:

Citation : (2010) 12 MAD CK 0058

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

**Advocate : K. Sannjay, for the Appellant; Dakshayani Reddy, Additional Govt.
Pleader, for the Respondent**

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing for the Petitioner and the learned Additional Government Pleader appearing for the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner has submitted that it would suffice, if the first Respondent is directed to dispose of the representation, dated 10.11.2010, on merits, within a specified period.

3. The learned Additional Government Pleader appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the first Respondent is directed to dispose of the representation, dated 10.11.2010, on merits and in accordance with law, within a period of 4 weeks from the date of receipt of a copy of this

order. The Petitioner is directed to furnish a copy of the representation, dated 10.11.2010, to the first Respondent, along with a copy of this order.

However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

The writ petition is disposed of accordingly. No costs.